

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF  
M/s. INDIA POWER CORPORATION LIMITED

Sno	Relevant Particulars	Details
1.	Name of corporate debtor	INDIAPOWER CORPORATION LIMITED
2.	Date of incorporation of corporate debtor	02/07/1919
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity Number of corporate debtor	L40105WB1919PLC003263
5.	Address of the registered office and principal office	Centre for Excellence, Plot No. X-1,2 & 3, Block EP, Sector V, Salt Lake, Kolkata – 700091, West Bengal, India
6.	Insolvency commencement date	15/05/2026
7.	Estimated date of closure of insolvency resolution process	14/11/2026, (180 days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MS Mano Ranjani IBBI/IPA-001/IP-P00736/2017-2018/11235 AFA valid up to 30.06.2027
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat 122, Vasavi Indraprastha Street 1, Czech Colony, Sanathnagar Hyderabad - 500018 Telangana., Email: mano3ranjani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MetLaws, Unit 208, Fairmount Fortune One Nr Erragadda Metro Station Czech Colony, Sanathnagar Hyderabad, Telangana 500018. Email: ipcl.abc@gmail.com
11.	Last date for submission of claims	29/05/2026 (14 days from the appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not ascertained as on date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not ascertained as on date
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> <a href="https://www.indiapower.com">https://www.indiapower.com</a> <a href="https://sites.google.com/view/ipcl-abc">https://sites.google.com/view/ipcl-abc</a>

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench - I has ordered the commencement of Corporate Insolvency Resolution Process of M/s. India Power Corporation Limited on 15/05/2026.

The creditors of M/s. India Power Corporation Limited are hereby called upon to submit their claims with proof on or before 29/05/2026 (14 days from the appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Name and Signature of Interim Resolution Professional: MS Mano Ranjani**  
IRP of M/s India Power Corporation Ltd  
Reg# IBBI/IPA-001/IP-P00736/2017-2018/11235;

**Date and Place: 18.05.2026, Hyderabad**

**AFA valid up to 30.06.2027**

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S. INDIA POWER CORPORATION LIMITED	
Sr No.	Relevant Particulars
1.	Name of corporate debtor: INDIA POWER CORPORATION LIMITED
2.	Date of incorporation of corporate debtor: 02/07/1919
3.	Authority under which corporate debtor is registered/registered: Registrar of Companies, Kolkata
4.	Corporate Identity Number of corporate debtor: L40105WB1919PLC003263
5.	Address of the registered office and principal office: Centre for Excellence, Plot No. X-1.2 & 3, Block EP, Sector V, Salt Lake, Kolkata - 700091, West Bengal, India
6.	Insolvency commencement date: 15/05/2026
7.	Estimated date of closure of insolvency resolution process: 14/11/2026, (180 days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional: MS Mano Ranjani IBB/I/PA-001/IP-P00736/2017-2018/11235 AFA valid up to 30.06.2027
9.	Address and e-mail of the interim resolution professional, as registered with the Board of Insolvency: Flat 122, Vasavi Indraprastha Street 1, Czech Colony, Sanathnagar Hyderabad - 500018 Telangana., Email: mano3ranjani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional: Me/Laws, Unit 208, Fairmount Fortune One Nr Erragadda Metro Station Czech Colony, Sanathnagar Hyderabad, Telangana 500018. Email: ipcl.lbc@gmail.com
11.	Last date for submission of claims: 29/05/2026 (14 days from the appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not ascertained as on date
13.	Names of Insolvency Professionals identified as to act as Authorised Representative of creditors in a class (Three names for each class): Not ascertained as on date
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: www.ibbi.gov.in https://www.indiapower.com/ https://sites.google.com/view/ipcl-lbc

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A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: MS Mano Ranjani  
IRP of M/s India Power Corporation Ltd  
Reg# IBB/I/PA-001/IP-P00736/2017-2018/11235  
Date and Place: 18.05.2026, Hyderabad AFA valid up to 30.06.2027

Sr No.	PARTICULARS	Standalone					Consolidated				
		Quarter ended		Year ended			Quarter ended		Year ended		
		31-Mar-2026	31-Dec-2025	31-Mar-2025	31-Mar-2026	31-Mar-2025	31-Mar-2026	31-Dec-2025	31-Mar-2025	31-Mar-2026	31-Mar-2025
1	Total Income from Operations	8,958.83	8,257.00	8,405.17	32,784.87	29,439.08	9,096.33	8,387.19	8,703.19	33,802.67	31,186.13
2	Net Profit for the period / year before tax	1,051.34	842.60	974.70	3,435.53	3,066.82	1,307.44	912.84	992.57	3,958.67	3,486.37
3	Net Profit for the period / year after tax	779.39	647.55	726.39	2,532.74	2,314.56	1,031.92	706.44	709.33	3,033.72	2,717.37
4	Total Comprehensive Income for the period / year [Comprising Profit / (Loss) for the period / year (after tax) and Other Comprehensive Income (after tax)]	808.17	636.55	700.51	2,525.14	2,272.07	1,112.50	713.81	675.00	3,133.91	2,676.20
5	Paid-up equity share capital	1,727.00	1,727.00	1,727.00	1,727.00	1,727.00	1,727.00	1,727.00	1,727.00	1,727.00	1,727.00
6	Other Equity (Reserve excluding Pradeep Metals Reserve) as shown in the Audited Balance Sheet				14,509.09	12,415.68				14,696.47	11,994.31
7	Earnings Per Share (Face value of Rs. 10/- each) (not annualized)										
	(a) Basic	4.51	3.75	4.21	14.67	13.40	5.98	4.09	4.11	17.57	15.73
	(b) Diluted	4.51	3.75	4.21	14.67	13.40	5.98	4.09	4.11	17.57	15.73

Notes:

- The above is an extract of the detailed format of Standalone and Consolidated unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Standalone & Consolidated Financial Results are available on the websites of the Stock Exchange(s) (www.bseindia.com/corporates) and the Company website (http://www.pradeepmetals.com/reports.html). The same can be accessed by Scanning the QR Code given.
- The above results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at its meeting held on 16th May 2026, the statutory auditors of the Company have carried out the audit of the standalone & consolidated financial results for the year ended 31st March 2026.

For Pradeep Metals Limited  
Sd/-  
Pradeep Goyal  
Chairman and Managing Director  
DIN:0008370



**ONIDA**  
OWNER'S PRIDE

**MIRC ELECTRONICS LIMITED**

Regd. Office: Onida House, G-1, MIDC, Mahakali Caves Road, Andheri (E), Mumbai - 400 093  
CIN No: L32300MH1981PLC023637  
Email ID: investors@onida.com / Website: www.onida.com  
Phone No. 022-6697 5777

**NOTICE OF THE EXTRA-ORDINARY GENERAL MEETING THROUGH VIDEO CONFERENCING/ OTHER AUDIO-VISUAL MEANS AND REMOTE E-VOTING INFORMATION.**

Notice is hereby given that the Extra-Ordinary General Meeting ("EGM") of MIRC Electronics Limited (the "Company") will be held on Monday, June 08, 2026 at 3.30 p.m. (IST), through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") facility, without the physical presence of the Members, in compliance with the provisions of the Companies Act, 2013 ("the Act") and the Rules framed thereunder and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") (read with Circular No. 14/2020 dated April 8, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 5, 2020, Circular No. 02/2021 dated January 13, 2021, Circular No. 19/2021 dated December 08, 2021, Circular No. 21/2021 dated December 14, 2021, Circular No. 02/2022 dated May 05, 2022, Circular No. 19/2022 dated December 28, 2022, Circular No. 09/2023 dated September 25, 2023, Circular No. 09/2024 dated September 19, 2024 and Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA Circulars") and Circular No. SEBI/HO/CFD/CMD/1/CIR/P/2020/79 dated May 12, 2020, Circular No. SEBI/HO/CFD/CMD/2/CIR/P/2021/11 dated January 15, 2021, Circular No. SEBI/HO/CFD/CMD/2/CIR/P/2022/62 dated May 13, 2022, Circular No. SEBI/HO/CFD/CMD/2/CIR/P/2023/001 dated January 5, 2023, Circular No. SEBI/HO/CFD/CMD/2/CIR/P/2023/167 dated October 07, 2023 and Circular No. SEBI/HO/CFD/CMD/2/CIR/P/2024/133 dated October 03, 2024 issued by the Securities and Exchange Board of India ("SEBI Circulars"), to transact the business set out in the Notice of EGM.

The Company has sent the Notice of the EGM on May 16, 2026, electronically to those members whose e-mail IDs were registered with the Depository Participants and the Company or its Registrar & Share Transfer Agent i.e. MUFG Intime India Private Ltd. (Formerly known as Link Intime India Private Limited). The Notice of the EGM is also available on the Company's website at <https://www.onida.com> and can also be accessed on the websites of the Stock Exchanges i.e. at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com) and that of National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>.

The requirement of sending physical copies of the Notice of the EGM has been dispensed with vide MCA Circulars and the SEBI Circulars and hence physical copies of the Notice of EGM will be provided.

Members can attend EGM through VC/ OAVM facility of live streaming link made available by NSDL at <https://www.evoting.nsdl.com> by using their remote e-voting credentials and selecting the EGM for the Company. The procedure for joining the EGM through VC/ OAVM facility and to raise questions during EGM have been spelt out in the Notice of EGM.

**Voting through electronic mode:** In accordance with the applicable provisions of the Act read with rules framed thereunder, Secretarial Standard on General Meeting and Listing Regulations, members are provided with a facility to cast their vote on the resolution set forth in the EGM notice, using electronic voting system from the place other than the Venue of EGM (remote e-voting) as well as e-voting at the EGM. The Company has engaged the services of NSDL to provide the facility for remote e-voting as well as e-voting during the EGM through NSDL e-voting system at <https://www.evoting.nsdl.com>.

The detailed instructions for remote e-voting and e-voting at EGM are given in the Notice of the EGM. Members are requested to note the following:

- The members, whose name appear in the Register of the Member and/ the Register of Beneficial Owners as on the Cut-off date i.e. Monday, June 01, 2026 will be entitled to avail the facility of remote e-voting / e-voting during the EGM. The business as set out in the Notice of EGM will be transacted through voting by electronic means only.
- The remote e-voting shall commence on Friday, June 05, 2026 at 9.00 a.m. and end on Thursday, June 07, 2026 at 05.00 p.m. The remote e-voting module shall be disabled by NSDL for voting thereafter and members will not be allowed to vote electronically beyond the said date and time. Once the votes on resolutions is cast by the members, the members shall not be allowed to change it subsequently.
- The facility of e-voting shall also be made available during the EGM and the Members attending the EGM, who have not already cast their vote by remote e-voting shall be eligible to cast their vote through e-voting during the EGM. Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM electronically, but shall not be entitled to vote at the EGM.
- The persons who have become the Member of the Company after circulation of the Notice of EGM and their names appear in the Register of Members/List of beneficial owners as on the cut-off date should follow the instructions given in the Notice of the EGM available on the Company's website at [www.onida.com](https://www.onida.com) to obtain the Notice of EGM and the login id and password for casting vote electronically.
- A person who is not a Member as on the Cut-Off Date should treat the Notice of the EGM for information purposes only.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](https://www.evoting.nsdl.com) or call on : 022 - 4886 7000 or send a request to Ms. Pallavi Mhatre at [evoting@nsdl.com](mailto:evoting@nsdl.com)

for MIRC Electronics Limited  
Sd/-  
Corporate Affairs  
Head - Legal, Pradeep Osk  
& Company Secretary

Place: Mumbai  
Date: 17<sup>th</sup> May, 2026

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2016, AS AMENDED ("SEBI ICDR REGULATIONS"). NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SEBI ICDR REGULATIONS.

**AROHAN**  
AAVISHKAAR GROUP

**AROHAN FINANCIAL SERVICES LIMITED**

Our Company was incorporated on September 27, 1991 at Kolkata, West Bengal, India as 'ANG Resources Private Limited', a private limited company under the Companies Act, 1956. Our Company was then converted into a public limited company under the Companies Act, 1956; and consequently, the name of our Company was changed to 'ANG Resources Limited' and a fresh certificate of incorporation dated October 20, 1995 was issued by the Registrar of Companies, West Bengal at Kolkata (the "Registrar of Companies"). Subsequently, the name of our Company was changed to 'Arohan Financial Services Limited' and a fresh certificate of incorporation dated March 25, 2008 was issued by the Registrar of Companies. Thereafter, our Company was converted into a private limited company under the Companies Act, 1956 and the name of our Company was changed to 'Arohan Financial Services Private Limited' and a fresh certificate of incorporation dated September 28, 2010 was issued by the Registrar of Companies. Our Company was then converted into a public limited company under the Companies Act, 2013 and the name of our Company was changed to 'Arohan Financial Services Limited'. A fresh certificate of incorporation dated May 15, 2026 (the "DRHP"). Our Company is registered with the Reserve Bank of India as a Non-Banking Financial Company - Micro Finance Institution (certificate of registration no. B.05.02932). For further details, see "Governance and Other Approvals" on page 616 of the DRHP.

Registered and Corporate Office: PTI Building, 4<sup>th</sup> Floor, DP 9, Sector 5, Salt Lake, Parganas North, Kolkata 700 091, West Bengal, India. Contact Person: Anirudh Singh Thakur, Company Secretary and Chief Compliance Officer  
Tel: +91 33 4015 6000; E-mail: [compliance@arohan.in](mailto:compliance@arohan.in); Website: [www.arohan.in](http://www.arohan.in); Corporate Identity Number: U74140WB1991PLC053189

**NAME OF PROMOTERS: AAVISHKAAR VENTURE MANAGEMENT SERVICES PRIVATE LIMITED, INTELLECTUAL CAPITAL ADVISORY SERVICES PRIVATE LIMITED, VINEET CHANDRA RAI AND SWATI RAI**

**INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF AROHAN FINANCIAL SERVICES LIMITED (OUR "COMPANY" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH BY OUR COMPANY AGGREGATING UP TO ₹6,000.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 40,437,529 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY THE SELLING SHAREHOLDERS AS SET OUT UNDER ANNEXURE A ON PAGE 722 OF THE DRHP (COLLECTIVELY REFERRED TO AS THE "SELLING SHAREHOLDERS"), AND SUCH OFFER FOR SALE OF EQUITY SHARES BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE". THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH, AGGREGATING UP TO ₹[●] MILLION, FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES NOT EXCEEDING 5% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL (THE "EMPLOYEE RESERVATION PORTION"), OUR COMPANY IN CONSULTATION WITH THE BRLMS, MAY OFFER A DISCOUNT OF UP TO ₹[●] TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEE BIDDING (THE "EMPLOYEE RESERVATION PORTION (EMPLOYEE DISCOUNT)"), THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●] AND [●], RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.**

**OUR COMPANY MAY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS ("BRLMS") CONSIDER A FURTHER ISSUE OF SPECIFIED SECURITIES FOR CASH CONSIDERATION AGGREGATING UP TO ₹1,200.00 MILLION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE REGISTRAR OF COMPANIES, KOLKATA-II AT KOLKATA ("ROC") (THE "PRE-IPO PLACEMENT"), THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(b) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957 ("SCRR"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE, I.E., ₹1,200.00 MILLION. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DETAILS IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RHP AND THE PROSPECTUS AND INTIMATED TO THE STOCK EXCHANGES WITHIN 24 HOURS OF SUCH PRE-IPO PLACEMENT. IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS, THE FACE VALUE OF THE EQUITY SHARES IS ₹10 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF EQUITY SHARES. THE PRICE BAND (INCLUDING EMPLOYEE DISCOUNT, IF ANY) AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF THE ENGLISH NATIONAL DAILY NEWSPAPER, [●], ALL EDITIONS OF THE HINDI NATIONAL DAILY NEWSPAPER, [●] AND KOLKATA EDITION OF THE BENGALI DAILY NEWSPAPER [●] (BENGALI BEING THE REGIONAL LANGUAGE OF WEST BENGAL, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED) EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SUCH ADVERTISEMENT SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR THE PURPOSE OF UPLOADING ON THE SEBI ICDR RESPECTIVE WEBSITES.**

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to the Self-Certified Syndicate Banks and other Designated Intermediaries and the Sponsor Banks, as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion", provided that our Company may, in consultation with the BRLMs, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be reserved in the following manner (i) 33.33% of the Anchor Investor Portion shall be reserved for domestic Mutual Funds; and (ii) 6.67% of the Anchor Investor Portion shall be reserved for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds, as applicable, at or above the Anchor Investor Allocation Price. Any under-subscription in the Life Insurance Companies and Pension Funds category (specified in (ii) above) may be allocated to domestic Mutual Funds, in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the remaining QIB Portion (other than Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from the Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price, out of which (a) one-third of such portion shall be reserved for Bidders with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds of such portion shall be reserved for Bidders with application size of more than ₹1,000,000 provided that the unsubscribed portion in either of such sub-categories may be allocated to Bidders in the other sub-category of Non-Institutional Bidders; and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares of face value of ₹10 each will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any, as applicable). All Bidders (except Anchor Investors) are mandatorily required to utilize the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders using the UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self-Certified Syndicate Banks ("SCSBs") and by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "Offer Procedure" on page 650 of the DRHP.

This public announcement is made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public offer of its Equity Shares pursuant to the Offer and has filed the DRHP and Draft Abridged Prospectus with Securities and Exchange Board of India ("SEBI") and the Stock Exchanges on May 16, 2026. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP and Draft Abridged Prospectus filed with SEBI shall be made available to the public for comments, if any, for period of at least 21 days, from the date of publication of this public announcement by posting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), on the websites of the Stock Exchanges i.e. BSE at [www.bseindia.com](http://www.bseindia.com), NSE at [www.nseindia.com](http://www.nseindia.com) where the equity shares are proposed to be listed, the websites of the BRLMs, i.e. DAM Capital Advisors Limited at [www.damcapital.in](http://www.damcapital.in), Motilal Oswal Investment Advisors Limited at [www.motilaloswalgroup.com](http://www.motilaloswalgroup.com) and SBI Capital Markets Limited at [www.sbicap.com](http://www.sbicap.com) and the website of our Company at [www.arohan.in](http://www.arohan.in). Our Company hereby invites the public to give their comments on the DRHP and Draft Abridged Prospectus filed with SEBI and Stock Exchanges, with respect to disclosures made in the DRHP and Draft Abridged Prospectus. The members of public are requested to send a copy of their comments to SEBI, to the Company Secretary and Chief Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein below. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Chief Compliance Officer of our Company at their respective addresses mentioned herein below in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations. Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does the SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 21 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the DRHP and the Draft Abridged Prospectus.

The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on the main board of the Stock Exchanges.

For details of the main objects of our Company as contained in its memorandum of association, see "History and Certain Corporate Matters" on page 392 of the DRHP.

The liability of the members of our Company is limited. For details of the share capital, capital structure of our Company and the names of the signatories to the memorandum of association and the number of shares subscribed by them see "Capital Structure" on page 101 of the DRHP.

BOOK RUNNING LEAD MANAGERS TO THE OFFER			REGISTRAR TO THE OFFER
<b>DAM Capital Advisors Limited</b> Altimus 2202, Level 22 Pandurang 400thkhar Marg Worli, Mumbai 400118 Maharashtra, India Tel: +91 22 4202 2500 E-mail: <a href="mailto:arohan ipo@damcapital.in">arohan ipo@damcapital.in</a> Website: <a href="http://www.damcapital.in">www.damcapital.in</a> Investor grievance e-mail: <a href="mailto:complaint@damcapital.in">complaint@damcapital.in</a> Contact person: Arpi Chhedra / Jay Shah SEBI registration no.: MB/IN/M000011336	<b>Motilal Oswal Investment Advisors Limited</b> Motilal Oswal Tower, Rahimullah Sayani Road Opposite Parel ST Depot Prabhadesi, Mumbai 400 025 Maharashtra, India Tel: +91 22 7193 4380 E-mail: <a href="mailto:arohan ipo@motilaloswal.com">arohan ipo@motilaloswal.com</a> Website: <a href="http://www.motilaloswalgroup.com">www.motilaloswalgroup.com</a> Investor grievance e-mail: <a href="mailto:moiapi@redressal@motilaloswal.com">moiapi@redressal@motilaloswal.com</a> Contact person: Sankita Ajinkya SEBI registration no.: IN/M000011005	<b>SBI Capital Markets Limited</b> 1501, 15th floor, A & B Wing, Parinee Crescenzo Building Bandra Kurla Complex, Bandra (East) Mumbai 400 051 Maharashtra, India Tel: +91 22 4006 9807 E-mail: <a href="mailto:arohan ipo@sbicap.com">arohan ipo@sbicap.com</a> Website: <a href="http://www.sbicap.com">www.sbicap.com</a> Investor grievance e-mail: <a href="mailto:sylvia.relations@sbicap.com">sylvia.relations@sbicap.com</a> Contact person: Kritika Shetty/ Sylvia Mendonca SEBI registration no.: IN/M000003531	<b>MUFG Intime India Private Limited (Formerly Link Intime India Private Limited)</b> C-101, Embassy 247, L.B.S. Marg, Vikhroli (West) Mumbai 400 083 Maharashtra, India Tel: +91 810 811 4949 E-mail: <a href="mailto:arohanfinancial ipo@in.mrms.mufg.com">arohanfinancial ipo@in.mrms.mufg.com</a> Investor grievance e-mail: <a href="mailto:arohanfinancial ipo@in.mrms.mufg.com">arohanfinancial ipo@in.mrms.mufg.com</a> Website: <a href="http://www.in.mrms.mufg.com">www.in.mrms.mufg.com</a> Contact person: Shanti Gopalakrishnan SEBI registration no.: IN/R000004058

**COMPANY SECRETARY AND CHIEF COMPLIANCE OFFICER**  
Anirudh Singh Thakur  
PTI Building, 4<sup>th</sup> Floor, DP 9, Sector 5, Salt Lake, Parganas North, Kolkata 700 091 West Bengal, India. Tel: +91 33 4015 6000; E-mail: [compliance@arohan.in](mailto:compliance@arohan.in); Website: [www.arohan.in](http://www.arohan.in)

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place : Kolkata, West Bengal  
Date : May 16, 2026

AROHAN FINANCIAL SERVICES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP and Draft Abridged Prospectus dated May 15, 2026 with SEBI and the Stock Exchanges on May 16, 2026. The DRHP and Draft Abridged Prospectus shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), on the websites of the Stock Exchanges i.e. BSE at [www.bseindia.com](http://www.bseindia.com), NSE at [www.nseindia.com](http://www.nseindia.com), on the websites of the BRLMs, i.e. DAM Capital Advisors Limited at [www.damcapital.in](http://www.damcapital.in), Motilal Oswal Investment Advisors Limited at [www.motilaloswalgroup.com](http://www.motilaloswalgroup.com) and SBI Capital Markets Limited at [www.sbicap.com](http://www.sbicap.com) and the website of our Company at [www.arohan.in](http://www.arohan.in). Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" on page 21 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP for making any investment decision and should rely on the RHP, when filed, for making an investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction, including India. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares offered in the Offer have not been and will not be registered under the United States Securities Act of 1933 ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. There will be no public offering of the Equity Shares in the United States.

**"IMPORTANT"**

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বিজ্ঞপ্তি

আমার মক্কেল ১) শর্মিলা ঝা ২) Vijay Kumar Yadav 3) Seema Yadav 1) Sharmila Jha সজনবেড়িয়া মৌজায় ২ কাঠা জমিক্রয় করেন। দাগ নং- ৪, খতিয়ান নং- ২১২ দলিল নং- ০০৯৮/২০২২ রেকর্ডনং- প্রেমলতা মণ্ডল এরপক্ষে নিযুক্ত আমোক্তারনামা ১) বিকাশ মণ্ডল ২) সৌরভ মণ্ডল Power No.- 160200398 Date- 08.07.2016 D.S.R-II Alipore 2) Vijay Kumar Yadav 3) Seema Yadav এক্ষেত্রে 002359/2019 D.S.R-II Alipore দলিলমূলে রামজীবনপুর মৌজায় ১ কাঠা ৮ ছটাক জমিক্রয় করেন দাগ নং- ৩৩৩, খতিয়ান- 1691, 1692, 1693, 1694, 1695, 1696, 1697, ৯৭, রেকর্ডনং- প্রেমলতা মণ্ডল আমোক্তারনামা- শ্রীশীলা নাউ, Power No.- 160400445 Year- 2017 D.S.R-IV Alipore আমার মক্কেল ১) শর্মিলা ঝা ২) বিজয়কুমার যাদব ৩) সীমা যাদব বর্তমানে মিউটেপানের জন্য আবেদন করেছেন কারণ কোন আপত্তি থাকলে BL&LRO Office কলকাতা রকে যোগাযোগ করুন।

RAJ DEY Advocate

আমার মক্কেল ভোলা মণ্ডল 1693/20 দলিলে ৩ শতক জমিক্রয় করেছেন আমোক্তার- গোবরন সরদার POWER-2417/12 মৌজা- রানিয়া দাগ- 45 খতিয়ান- 417,990 মিউটেপানের আপত্তি থাকলে Sonarpur B.L.R অফিসে যোগাযোগ করুন।

HEMANTA KUMAR MANNA Advocate

আমার মক্কেল অজয় কুমার সাই, বেবী দেবী। 4186/18 দলিলে ৩ শতক জমিক্রয় করেছেন আমোক্তার গোবরন সরদার POWER-2494/12 মৌজা- রানিয়া, দাগ- 45, খতিয়ান- 1219 মিউটেপানের আপত্তি থাকলে Sonarpur B.L.R অফিসে যোগাযোগ করুন।

HEMANTA KUMAR MANNA Advocate

আমার মক্কেল গণেশ সরদার, দেবী সরদার 9847/24 দলিলে ২ শতক জমিক্রয় করেছেন আমোক্তার- জগদীশ দাস POWER- 622/19 মৌজা- রানিয়া, দাগ- 60, খতিয়ান- 642, মিউটেপানের আপত্তি থাকলে Sonarpur B.L.R অফিসে যোগাযোগ করুন।

HEMANTA KUMAR MANNA Advocate

আমার মক্কেল অনিল কুমার লাহোটি, জে. এল. নং- ২৬, মহিশপোতা মৌজায় গত ইংরাজী- ১০/০৬/২০১৪ তারিখে ৭৪০০ ১০৮ দলিলে জমি কেনে দাগ নং- ৬৫৬, খতিয়ান নং- ৬০৯, উক্ত জমির আমোক্তার সন্তোষ কুমার পাই, আমোক্তার নং- ৬০৯৯২ তারিখ- ০৮/২/২০১০, কেস নং- MN/2026/1509/5599।

Arjun Sarkar, Advocate

District: South 24 Parganas Before the Ld. District Delegate at Alipore Act XXXIX Case No. 43 of 2026 Pramod Kumar Ray alias Pramod Kumar Roy son of Late Bhagwan Lal Roy of 12/1, Parui Das Para Road, Nabapally, P.S.-Parnasree, Kolkata-700061 and also at Ward No.-3, Banuara, District-Vaishali (Bihar) Pin-844502 .APPLICANT

NOTICE

It is hereby notified that Pramod Kumar Ray alias Pramod Kumar Roy son of Late Bhagwan Lal Roy has applied for grant of a succession certificate for withdrawal of an amount of Rs. 10,98,961.51/- (Rupees Ten Lacs Ninety Eight Thousand Nine Hundred Sixty One and Fifty One Paisa) only deposited by his parents Bhagwan Lal Roy and Krishna Dew Roy, since deceased Punjab National Bank, New Alipur Branch, there are no legal heir of the deceased except applicant, anybody having any objections in respect of grant of the said succession certificate, may appear before the Ld. Court within 30 days from the date of publication of this Notice, otherwise the matter will be heard ex-parte.

Shereelaraj District Judge at Alipore

নাম পদবি পরিবর্তন

I, Rofikul Islam Khan S/o-Saiful Islam Khan, R/o Z-3/35, Dr. A.K. Road, Kolkata-700044, WB, have change my name and shall henceforth be known as Rafikul Islam Khan as declared before First Class Magistrate Alipore Court, WB vide affidavit No. 12AC186626 Dated 18/11/2025 that Rofikul Islam Khan and Rafikul Islam Khan both are same and identical person. I, Khatiza Begum W/o-Mustaque Ahmed Thander, R/o V-186/3, Karbala Road, Kolkata-700018, WB, have change my name and shall henceforth be known as Khatiza Khatoon as declared before First Class Magistrate Alipore Court, WB vide affidavit No. 24AC157596 Dated 11/05/2026 that Khatiza Begum and Khatiza Khatoon both are same and identical person. I, Mushtaq Ahmed Thander S/o- Late Mohammad Yasim Thander, R/o V 186/3, Karbala Road, Kolkata-700018, WB, have change my name and shall henceforth be known as Mustaque Ahmed Thandar as declared before First Class Magistrate Alipore Court, WB vide affidavit No. 23AC867121 Dated 11/05/2026 that Mushtaq Ahmed Thander and Mustaque Ahmed Thander both are same and identical person. I, Amim, সংকেত খরওয়ার, পিতা- গোবিন্দ খরওয়ার এবং মাতা- সোনালী গুপ্ত খরওয়ার, বাসিন্দা- রং-ই/২০, বি.জি.পাটুলী, কলকাতা, পশ্চিমবঙ্গ- ৭০০০৯৪, ঘোষণা করছি যে, আমার জন্ম শংসাপত্র এবং দশম শ্রেণীর শিক্ষাগত নথিপত্রে আমার, আমার বাবার এবং আমার মায়ের নাম ভুল করে যথাক্রমে সংকেত মতিলাল, মেহাংও মতিলাল এবং সোনালী মতিলাল লেখা হয়েছে। প্রকৃতপক্ষে আমার, আমার বাবার এবং আমার মায়ের আসল নাম হল যথাক্রমে সংকেত খরওয়ার, গোবিন্দ খরওয়ার এবং সোনালী গুপ্ত খরওয়ার। অধিপূরণে ১ম শ্রেণীর জুডিশিয়াল ম্যাজিস্ট্রেটের সামনে পেশ করা জুডিশিয়াল এক্সিডিভিট নম্বর ১৩০৯৮ তারিখ- ১৩/০৮/২০২৬) অনুযায়ী আমি ঘোষণা করছি যে, সংকেত মতিলাল এবং সংকেত খরওয়ার উভয় নামের ব্যক্তিই এক এবং আমার অভিত।

HEMANTA KUMAR MANNA Advocate

আমি, সংকেত খরওয়ার, পিতা- গোবিন্দ খরওয়ার এবং মাতা- সোনালী গুপ্ত খরওয়ার, বাসিন্দা- রং-ই/২০, বি.জি.পাটুলী, কলকাতা, পশ্চিমবঙ্গ- ৭০০০৯৪, ঘোষণা করছি যে, আমার জন্ম শংসাপত্র এবং দশম শ্রেণীর শিক্ষাগত নথিপত্রে আমার, আমার বাবার এবং আমার মায়ের নাম ভুল করে যথাক্রমে সংকেত মতিলাল, মেহাংও মতিলাল এবং সোনালী মতিলাল লেখা হয়েছে। প্রকৃতপক্ষে আমার, আমার বাবার এবং আমার মায়ের আসল নাম হল যথাক্রমে সংকেত খরওয়ার, গোবিন্দ খরওয়ার এবং সোনালী গুপ্ত খরওয়ার। অধিপূরণে ১ম শ্রেণীর জুডিশিয়াল ম্যাজিস্ট্রেটের সামনে পেশ করা জুডিশিয়াল এক্সিডিভিট নম্বর ১৩০৯৮ তারিখ- ১৩/০৮/২০২৬) অনুযায়ী আমি ঘোষণা করছি যে, সংকেত মতিলাল এবং সংকেত খরওয়ার উভয় নামের ব্যক্তিই এক এবং আমার অভিত।

HEMANTA KUMAR MANNA Advocate

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সুপ্রিম কোর্টে বাড়াচ্ছে বিচারপতির সংখ্যা

আজকালের প্রতিবেদন
দিল্লি, ১৭ মে

সুপ্রিম কোর্টে বিচারপতির সংখ্যা বৃদ্ধি পেল। সুপ্রিম কোর্টে অতিরিক্ত চারটি বিচারপতির পদ তৈরির প্রস্তাবে অনুমোদন দিলেন রাষ্ট্রপতি দ্রৌপদী মুর্মু। রবিবার কেন্দ্রীয় আইনমন্ত্রী অজয় মেশওয়ার জানান, অর্ডিন্যান্সের মাধ্যমে সুপ্রিম কোর্টের বিচারপতির সংখ্যা বৃদ্ধিতে সায় দিয়েছেন রাষ্ট্রপতি। দেশের সর্বোচ্চ আদালতে বকেয়া মামলার বোঝা কমাতে এই পদক্ষেপ বলে জানান তিনি। নিজের এক হ্যান্ডলে আইনমন্ত্রী জানান, রাষ্ট্রপতি সুপ্রিম কোর্টের বিচারপতির সংখ্যা ৩৩ থেকে বাড়িয়ে ৩৭ করার প্রস্তাবে অনুমোদন দিয়েছেন।



হাসপাতাল নিয়ে গেট বন্ধ, বাইরেই সন্তান প্রসব

সংবাদ সংস্থা
ফরিদাবাদ, ১৭ মে
মাঝরাতে বন্ধ ছিল সরকারি হাসপাতালের মূল গেট। কোনও চিকিৎসক বা নার্সের সাড়া না মেলায় হাসপাতালের পার্কিং লটেই সন্তান প্রসব করতে বাধ্য হলেন এক মহিলা। মোবাইল ফোনের চর্চের আলো জ্বালিয়ে এক আত্মীয় যুক্তি নিয়ে তাকে প্রসব করান। ঘটনাটি হরিমানের ফরিদাবাদে। শনিবার রাত আনুমানিক ১টা ৪০ মিনিট নাগাদ বাসেলি গ্রামের ওই মহিলাকে প্রসবদেখা ওঠার পর তড়িৎঘড়ি হাসপাতালে নিয়ে আসা হয়েছিল। তাঁর

বিমানবন্দরে বোমাতঙ্ক

তেলেপানার রাজীব গান্ধী আন্তর্জাতিক বিমানবন্দরে বোমাতঙ্ক। জার্মানির হান্সফর্ট থেকে আসা ওই উড়ানটিতে বোমা রাখা আছে— এমনই হুমকি দিয়ে বিমানবন্দর কর্তৃপক্ষের কাছে এসেছিল ইয়েলা। খবর, তাঁর পুরনই উক্তরার সঙ্গে টাটা ও মিনিটি নাগাদ বিমানবন্দরে উড়ন্ত উড়ান জারি করা হয়। ইয়েলা দাবি করা হয়েছিল, এলএইচ-৭৫৪ বিমানটি শামশাবাদ বিমানবন্দরে পৌঁছেছোনের আগেই বোমা ফেটে যাবে। শেষমেশ বোমা নিষ্ক্রিয়কারী দল এবং বিমানবন্দরে নিরাপত্তারক্ষীরা চিহ্নিত তাল্লাশি চালিয়ে নিশ্চিত করেন, বোমা বা কোনও বিস্ফোরক নেই।

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নাম পদবি পরিবর্তন

I, Amim SK Asrafuddin পিতা- SK Habibur Rahaman গ্রাম- সাহাবাগ, পোষ্ট- হরিগাখোলা, থানা- আরামবাগ, জেলা- হুগলী, পিন-712415। 2002 সালে 192 পৃষ্ঠভাড়া বিধানসভা SL no:-754 Part No-64 Epic no- W/B 2/8 / 12 / 189862 Habibur Raheman Sakh S/O Niyamuddin Sekh হইয়াছে। এলাজি ফুট্রু ক্লাস জুডিশিয়াল ম্যাজিস্ট্রেট চিফ্টা সদর কোর্টের 13-04-26 তারিখে (SL NO 13363)এক্সিডিভিট বলে আমার বাবা SK Habibur Rahaman এবং S/O Sk Niyazuddin এবং আমার বাবা/বিহারি Raheman Sekh S/O Niyamuddin Sekh উভয়ই এক অভিন্ন ও ব্যক্তি হইলাম।

আমি আরামবাগ এলিকিউটিভ ম্যাজিস্ট্রেটের হেলফনামা বলে 14/05/2026 তারিখে (SL NO - 6109) জন্মের প্রমাণপত্রে (পুত্র) আমার নাম Reshma Begum এবং Reshma Rashidee উভয়ই একই ব্যক্তি হইলাম। আমি Reshma Begum, টিকানা মালাকারপাড়া, ওয়ার্ড নং - ০৩, পোষ্ট ও থানা - আরামবাগ, হুগলী, পিন - 712601. • I, Prabr Paul, S/o. Late Brajendra Nath Paul, residing at 263/A, Sakuntala Park Road, P.O. Saratsuna, P.S. Parnasree, District - South 24 Parganas, West Bengal - 700061, have changed my name and shall henceforth be known as Prabr Kumar Paul, as declared before the First Class Judicial Magistrate, Alipore Court, Kolkata, West Bengal, vide Affidavit No. 42822 dated 15 March 2026. Prabr Paul and Prabr Kumar Paul both are the same and identical person.

বিধাননগরে বিপুল আখার কার্ড উদ্ধার

বিধাননগরে তৃণমূল কার্যালয় থেকে অসংখ্য আখার কার্ড উদ্ধার হল। রবিবার সকালে বিধাননগর পুরনিগমের সংযোজিত অঞ্চল ৩৬ নম্বর ওয়ার্ডের বাসভিত্তিক কলোনিতে এই কার্ড উদ্ধার ঘিরে উত্তেজনা ছড়ায়। বাসিন্দাদের দাবি, সচিব আখার নথি যাচাই করে দেখা গেছে, সেগুলির সবই স্থানীয়দের। এ নিয়ে বিজেপি কর্মী-সমর্থকরা ক্ষোভে ফেটে পড়েন। অভিযোগ খরিজ করে বিধাননগর পুরনিগমের ৩৬ নম্বর ওয়ার্ডের কাউন্সিলর চামেলি নস্কর বলেন, আখার কার্ডগুলি সবই খামবন্দি অবস্থায় অফিসে দিয়ে গেছিল। সঠিক তদন্ত হোক।

মহিলার ওপর অত্যাচার, গ্রেপ্তার

এক মহিলাকে চাকরি দেওয়ার প্রলোভন দেখিয়ে শারীরিক নির্যাতনের অভিযোগ ধরা পড়েছে তারক গুড়িয়া। ময়দান থানার পুলিশ তাকে গ্রেপ্তার করে। রবিবার ব্যাঙ্কলা আদালতে তোলা হলে সরকারি কোর্সুলি রাখানাথ রং বৃত্তের জামিনের বিরোধিতা করে বলেন, চাকরি দেওয়ার টোপ দিয়ে গাড়ি করে একটি জায়গায় নিয়ে মাদক খাইয়ে অত্যাচার করা হয়। অভিযোগে দায়ের হয়েছিল ময়দান থানায়। শারীরিক অত্যাচারের সময় ভিডিওগ্রাফি করা হয়েছিল। ওই ভিডিও সমাজমাধ্যমে ছড়িয়ে দেওয়ার ভয় দেখানো হয়। আদালত ধৃতকে ৩১ মে পর্যন্ত পুলিশ হেফাজত রাখার নির্দেশ দেয়।

প্রেমিকাকে ঘৃসি, গ্রেপ্তার

ঝগড়ার সময় প্রেমিকাকে ঘৃসি মেরে গ্রেপ্তার হল প্রেমিক। নাম আতেসাম আহমেদ। শেক্সপিয়র সরণি থানার পুলিশ তপসিয়াল এই বাসিন্দাকে গ্রেপ্তার করেছে। জানা গেছে, শনিবার প্রেমিকার ঘৃসি উদ্বাসন একটি রেস্তোরাঁর তারা থেকে গিয়েছিল। সেখানেই কোনও কারণে প্রেমিকার সঙ্গে তুমুল বাচসা শুরু হয়। আচমকই আতেসাম তাঁর প্রেমিকাকে ঘৃসি চালিয়ে দেয়। তাতে প্রেমিকার দুটি দাঁত ভেঙে যায়। সে থানায় অভিযোগ করে। রবিবার আদালতে আতেসামকে তোলা হলে ৫০০ টাকার বন্ডে জামিন দেওয়া হয়।



বিশ্ব গ্লাভ প্রেশোর দিগেজে জোড়াবাগান ট্রাফিক গার্ডে মেডিক্যাল ব্যাকের উদ্যোগে স্বাস্থ্য শিবির। পুলিশকর্মীদের পাশাপাশি সাধারণ মানুষও স্বাস্থ্য পরীক্ষা করান। রবিবার। ছবি: আজকাল

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সামসাময়িক চিত্রকলার একক প্রদর্শনী 'ইন দ্য সাইলেন্স অফ দ্য বিক এ থাউজ্যান্ড স্টোরি স্টার'। শিল্পী সোমা বড়ালের অফ দ্য বিক এ অভিব্যক্তিবাদী চিত্রকর্ম দেখা প্রদর্শনীতে। উদ্বোধনে ছিলেন শিল্পী সনাতন দিদা, শিল্পী সোমা বড়াল ও চকু বিশেষজ্ঞ ডাঃ শুভেন্দু বড়াল। কলকাতার আ্যাকাডেমি অফ ফাইন আর্টসের স্ট্রোল গ্যালারিতে প্রদর্শনী হয়। ছবি: আজকাল

বিজ্ঞান, প্রযুক্তি নিয়ে মডু স্বাক্ষর

পড়ুয়ার প্রযুক্তি ও প্রযুক্তিতে আগ্রহী করে তুলতে মডু স্বাক্ষর। জেআইএস গ্রুপের ড. সুধীর সুর কলেজ অফ টেকনোলজি এবং পিপলস অ্যাসোসিয়েশন ফর সায়েন্স অ্যান্ড এনভায়রনমেন্ট (পেস)-এর মধ্যে এই চুক্তি স্বাক্ষর হল। এবার থেকে যৌথ উদ্যোগে দুই প্রতিষ্ঠান পড়ুয়ার নিয়ে বিজ্ঞান ও প্রযুক্তির বিষয়ে শিক্ষামূলক অনুষ্ঠান করবে। ছাত্রছাত্রীদের বিজ্ঞানমনস্ক করে তুলতে কাজ করবে। উপস্থিত ছিলেন কলেজের অধ্যক্ষ শরদ্দিন্দু পাড়া এবং পেসের সভাপতি বিজ্ঞানী বিনয়কান্তি দত্ত। এছাড়াও ছিলেন বিজ্ঞানী অশোকান্তি সান্যাল, অধ্যাপক সিদ্ধার্থ জোয়ারদার, অধ্যাপক দীপঙ্কর দাস, পেসের সচিব সন্দীপ সেনা প্রমুখ।

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# డచ్- భారత్ బంధం మరింత బలోపేతం

• ప్రధాని మోడీ పర్యటనలో 17 ఒప్పందాలు



భారత్ ప్రధాని మోడీ, నెదర్లాండ్స్ ప్రధాని రాబ్ కెట్టెన్ లు సమక్షంలో ఒప్పంద పత్రాలు మార్చుకుంటున్న విదేశాంగ మంత్రిలు

ఇరుదేశాలూ వ్యతిరేకిస్తాయని తెలిపారు. హర్యాకా రీ ఓపెన్లు ఇప్పుడు సాగుతున్న దౌత్య ప్రక్రియ ఫలితంవేదకు అన్ని విధాలుగా తాము స్పందిస్తామని సంయుక్త ప్రకటనలో స్పష్టం చేశారు. ఉత్తర్యులలో ప్రస్తుత పరిస్థితిని కూడా సమీక్షించారు. నెదర్లాండ్స్ వర్గం

- వెబ్సైట్లో కొత్త సినిమాలు
- సైబర్ క్రైం పోలీసులకు ఫిర్యాదు చేసిన ఫిలిం ఛాంబర్

వ్యక్తులు ఎవరు? అనే అంశాలపై దర్యాప్తు చేస్తున్నారు. నాకు సంబంధం లేదు: రవి గతంలో 'బ బొమ్మ' పేరుతో సంబంధం ఉన్నట్లు ప్రచారం జరిగిన ఇండి రవి అనే వ్యక్తి స్పందించారు. ప్రస్తుతం కొత్తగా వచ్చిన 'బ బొమ్మ' వెబ్సైట్లో కనక ఎలాంటి సంబంధం లేదని స్పష్టం చేశారు. తన పేరును, 'బ బొమ్మ' బ్రాండ్ను దుర్వినియోగం చేస్తూ సమాచార సేవల దర్యాప్తు చేపట్టారు. సైబర్ క్రైమ్ పోలీసులు బ బొమ్మ, బబ్బం టీవీ వెబ్సైట్ల నిర్వాహకులను గుర్తించే పనిలో ఉన్నారు. ఈ సర్చర్యల వ్యవస్థను వివరించే అవకాశం...వెబ్సైట్ల వెనుక ఉన్న

# సర్వోన్నత న్యాయస్థానంలో న్యాయమూర్తుల సంఖ్య పెంపు

- ఆర్డినెన్స్ జారీ చేసిన కేంద్రం
- 33 నుంచి 37కు పెరగనున్న జడ్జిల సంఖ్య



న్యూఢిల్లీ: దేశ అత్యున్నత న్యాయస్థానం అయిన సుప్రీంకోర్టులో న్యాయమూర్తుల సంఖ్యను పెంచుతూ కేంద్ర ప్రభుత్వం కీలక నిర్ణయం తీసుకుంది. ప్రస్తుతం ఉన్న 33 మంది న్యాయమూర్తుల స్థానంలో ఇకపై 37 మంది న్యాయమూర్తులు ఉండేలా ఆర్డినెన్స్ జారీ చేసింది. 'సుప్రీంకోర్టు (న్యాయమూర్తుల సంఖ్య) సవరణ ఆర్డినెన్స్ - 2026' పై రాష్ట్రపతి ద్రౌపది ముర్ము శనివారం సంతకం చేసింది. ఆర్డినెన్స్ వెల్లడించారు. ఈ ఆర్డినెన్స్ ప్రకారం, 1956 ముద్రాసూచిక (న్యాయమూర్తుల సంఖ్య) చట్టంలోని సెక్షన్-2లో ఉన్న '33' అనే పదాన్ని '37'గా మార్చారు. ఈ సంఖ్యలో భారత్ ప్రధాన న్యాయమూర్తి (సీజిబి)ని మూడో లెవెల్లోకి తీసుకోవాలి. సుప్రీంకోర్టులో పనిచేసేవారు భారత్, పెండింగ్ వ్యాజ్యాలను వేగంగా పరిష్కరించాలి అనే అవసరాన్ని ధృష్టిలో పెట్టుకుని కేంద్ర ప్రభుత్వం ఈ నిర్ణయం తీసుకున్నట్లు తెలుస్తోంది. ఇప్పటికే మే 5న జరిగిన కేంద్ర మంత్రివర్గ సమావేశంలో సుప్రీంకోర్టు న్యాయమూర్తుల సంఖ్య పెంపుకు సంబంధించిన సవరణ బిల్లును పార్లమెంట్లో ప్రవేశపెట్టేందుకు ఆమోదం తెలిపింది. అయితే పార్లమెంట్ సమావేశాలు లేని సమయంలో అత్యవసర పరిస్థితుల్లో తక్షణ చర్యలు తీసుకునేందుకు భారత్ రాజ్యాంగంలోని ఆర్టికల్ 123 రాష్ట్రపతికి ఆర్డినెన్స్ జారీ చేసే అధికారాన్ని కల్పిస్తోంది. ఆ ఆర్డికారం మేరకే కేంద్ర మంత్రివర్గ సమావేశం రాష్ట్రపతి ఈ ఆర్డినెన్స్ ప్రకటించారు. సుప్రీంకోర్టు న్యాయమూర్తుల సంఖ్యను 33 నుంచి 37కు పెంచుతూ కేంద్ర ప్రభుత్వం తీసుకొచ్చిన ఆర్డినెన్స్కు పార్లమెంట్ ఆమోదం లభించకపోతే అది అమలుకాదు. అయితే పార్లమెంట్ సమావేశాలు లేని సమయంలో మళ్లీ సమావేశమైన తర్వాత అది వాస్తవంలోకి రావచ్చు. ఆమోదం లభించినా ఆ ఆర్డినెన్స్ను అమలు చేసేందుకు కేంద్ర ప్రభుత్వం అనుకుంటుంది. ఆర్టికల్ 123 రాష్ట్రపతికి ఆర్డినెన్స్ జారీ చేసే అధికారాన్ని కల్పిస్తోంది. ఆ ఆర్డికారం మేరకే కేంద్ర మంత్రివర్గ సమావేశం రాష్ట్రపతి ఈ ఆర్డినెన్స్ ప్రకటించారు. సుప్రీంకోర్టు న్యాయమూర్తుల సంఖ్యను 33 నుంచి 37కు పెంచుతూ కేంద్ర ప్రభుత్వం తీసుకొచ్చిన ఆర్డినెన్స్కు పార్లమెంట్ ఆమోదం లభించకపోతే అది అమలుకాదు.

అత్యవసరంగా ఆర్డినెన్స్ తీసుకురావాలి అనే సవరణ విషయంపై చర్చ కూడా రాజకీయ, న్యాయ వర్గాల్లో మొదలైంది. అయితే సుప్రీంకోర్టులో న్యాయమూర్తుల సంఖ్య పెంచడం వల్ల కేసుల పరిష్కారం మరింత వేగంగా జరుగుతుందని, న్యాయవ్యవస్థ మరింత సమర్థవంతంగా పనిచేయగలదని ప్రభుత్వం గతంలోనే స్పష్టం చేసింది.

### సుప్రీంకోర్టు న్యాయమూర్తుల సంఖ్య పెరుగుదల

భారత్ రాజ్యాంగం ప్రకారం, సుప్రీంకోర్టులో ఒక ప్రధాన న్యాయమూర్తి (సీజిబి)తో పాటు మరో ఏడుగురు న్యాయమూర్తులు ఉండేలా తెలుపు నిబంధనలు ఉంటాయి. అనంతరం 1956లో తీసుకొచ్చిన "సుప్రీంకోర్టు (న్యాయమూర్తుల సంఖ్య) చట్టం" ద్వారా ఆ సంఖ్యను 10కి పెంచారు. తర్వాత వివిధ దశల్లో కేసుల భారం పెరుగుతున్న నేపథ్యంలో న్యాయమూర్తుల సంఖ్యను క్రమంగా పెంచుతూ వచ్చారు. 1960 తీసుకునేందుకు భారత్ రాజ్యాంగంలోని ఆర్టికల్ 123 రాష్ట్రపతికి ఆర్డినెన్స్ జారీ చేసే అధికారాన్ని కల్పిస్తోంది. ఆ ఆర్డికారం మేరకే కేంద్ర మంత్రివర్గ సమావేశం రాష్ట్రపతి ఈ ఆర్డినెన్స్ ప్రకటించారు. సుప్రీంకోర్టు న్యాయమూర్తుల సంఖ్యను 33 నుంచి 37కు పెంచుతూ కేంద్ర ప్రభుత్వం తీసుకొచ్చిన ఆర్డినెన్స్కు పార్లమెంట్ ఆమోదం లభించకపోతే అది అమలుకాదు. అయితే పార్లమెంట్ సమావేశాలు లేని సమయంలో మళ్లీ సమావేశమైన తర్వాత అది వాస్తవంలోకి రావచ్చు. ఆమోదం లభించినా ఆ ఆర్డినెన్స్ను అమలు చేసేందుకు కేంద్ర ప్రభుత్వం అనుకుంటుంది. ఆర్టికల్ 123 రాష్ట్రపతికి ఆర్డినెన్స్ జారీ చేసే అధికారాన్ని కల్పిస్తోంది. ఆ ఆర్డికారం మేరకే కేంద్ర మంత్రివర్గ సమావేశం రాష్ట్రపతి ఈ ఆర్డినెన్స్ ప్రకటించారు. సుప్రీంకోర్టు న్యాయమూర్తుల సంఖ్యను 33 నుంచి 37కు పెంచుతూ కేంద్ర ప్రభుత్వం తీసుకొచ్చిన ఆర్డినెన్స్కు పార్లమెంట్ ఆమోదం లభించకపోతే అది అమలుకాదు.

# మళ్లీ బ బొమ్మ ప్రత్యక్షం

మన తెలంగాణ / సీట్ బొమ్మ: తెలుగు సినీ పరిశ్రమను భయభ్రాంతులకు గురిచేస్తున్న బ బొమ్మ వెబ్సైట్ మళ్లీ కార్యకలాపాలు ప్రారంభించింది. ఇటీవల విడుదలైన కొత్త చిత్రాలు రెండు, మూడు రోజులకే బ బొమ్మ, బబ్బం టీవీ ప్రత్యక్షం కావడంతో తెలుగు ఫిలిం ఛాంబర్ సభ్యులు ఛాంబర్ గుర్తొచ్చారు. మరోవైపు ప్రేక్షకులు కూడా బొమ్మ టర్గెట్ లేదా ఓటీటీ వేదికల్లోనే సినీమాలు చూడాలని విజ్ఞప్తి చేస్తున్నారు. నిర్మాతల ఫిర్యాదు మేరకు సైబర్ క్రైం పోలీసులు కేసు నమోదు చేసి దర్యాప్తు చేపట్టారు. సైబర్ క్రైమ్ పోలీసులు బ బొమ్మ, బబ్బం టీవీ వెబ్సైట్ల నిర్వాహకులను గుర్తించే పనిలో ఉన్నారు. ఈ సర్చర్యల వ్యవస్థను వివరించే అవకాశం...వెబ్సైట్ల వెనుక ఉన్న

కంగా సప్లయ్ చేస్తున్న నిర్మాతలు అనేవడం వ్యక్తం చేశారు. సినీమా పరిశ్రమకు భారీ నష్టం కలిగించేలా పైరసీ కార్యకలాపాలు కొనసాగుతున్నాయని సినీపర్వాల ఆందోళన వ్యక్తం చేస్తున్నారు. సీట్ పరిశ్రమ ప్రతినిధులు పైరసీని ఆరికట్టేందుకు కఠిన చట్టాలు అమలు చేయాలని ప్రభుత్వాన్ని కోరారు. మరోవైపు ప్రేక్షకులు కూడా బొమ్మ టర్గెట్ లేదా ఓటీటీ వేదికల్లోనే సినీమాలు చూడాలని విజ్ఞప్తి చేస్తున్నారు. నిర్మాతల ఫిర్యాదు మేరకు సైబర్ క్రైం పోలీసులు కేసు నమోదు చేసి దర్యాప్తు చేపట్టారు. సైబర్ క్రైమ్ పోలీసులు బ బొమ్మ, బబ్బం టీవీ వెబ్సైట్ల నిర్వాహకులను గుర్తించే పనిలో ఉన్నారు. ఈ సర్చర్యల వ్యవస్థను వివరించే అవకాశం...వెబ్సైట్ల వెనుక ఉన్న

వ్యక్తులు ఎవరు? అనే అంశాలపై దర్యాప్తు చేస్తున్నారు. నాకు సంబంధం లేదు: రవి గతంలో 'బ బొమ్మ' పేరుతో సంబంధం ఉన్నట్లు ప్రచారం జరిగిన ఇండి రవి అనే వ్యక్తి స్పందించారు. ప్రస్తుతం కొత్తగా వచ్చిన 'బ బొమ్మ' వెబ్సైట్లో కనక ఎలాంటి సంబంధం లేదని స్పష్టం చేశారు. తన పేరును, 'బ బొమ్మ' బ్రాండ్ను దుర్వినియోగం చేస్తూ సమాచార సేవల దర్యాప్తు చేపట్టారు. సైబర్ క్రైమ్ పోలీసులు బ బొమ్మ, బబ్బం టీవీ వెబ్సైట్ల నిర్వాహకులను గుర్తించే పనిలో ఉన్నారు. ఈ సర్చర్యల వ్యవస్థను వివరించే అవకాశం...వెబ్సైట్ల వెనుక ఉన్న

# యూవీఈ అణు విద్యుత్ కేంద్రంపై డ్రోన్ దాడి

రేడియేషన్ లీక్ కాలేదన్న అణు నియంత్రణ సంస్థ

దుబాయి: యునైటెడ్ అరబ్ ఎమిరేట్స్లోని బరాకా అణు విద్యుత్ కేంద్రంపై ఆది వారం డ్రోన్ దాడి జరగడంతో మధ్యప్రాంతంలో ఉద్రిక్తతలు మరోసారి పెరిగాయి. ఈ దాడిలో విద్యుత్ అణు విద్యుత్ కేంద్రంపై దాడి జరిగింది. రేడియేషన్ లీక్ జరగలేదని, ఎవరూ గాయపడలేదని అణుదాడి అధికారులు వెల్లడించారు. ఈ దాడికి ఇప్పటివరకు ఎవరూ బాధ్యత వహించలేదు. అయితే ఇటీవల యూవీఈపై తీవ్ర హింసలు చేస్తున్న ఇరాన్ పై అణుమానాలు వ్యక్తమవుతున్నాయి. ఇటీవల జరిగిన యుద్ధ సమయంలో యూవీఈలో ఇజ్రాయెల్ కు చెందిన ఐరన్ డోమ్ క్లిబ్ రక్షణ వ్యవస్థలు, సైనిక దళాలకు ఆశ్రయం కల్పించడం ఇరాన్ ఆగ్రహానికి కారణమైందని విశ్లేషకులు భావిస్తున్నారు. ప్రస్తుతం హర్యాకా అణు విద్యుత్ కేంద్రంపై దాడులు కొనసాగుతున్నాయి. ప్రపంచ వ్యాప్తం నవీకరణ కీలకమైన ఈ సముద్ర మాధ్యమ ద్వారా యుద్ధానికి ముందు ప్రపంచ సభ్యులలో దాదాపు ఐదో వంతు రవాణా జరిగింది. అయితే యుద్ధ పరిస్థితుల కారణంగా ఇప్పటికే గ్లోబల్ ఇంధన సరఫరాలు దెబ్బ తిన్నాయి. ఇదే సమయంలో అమెరికా, ఇరాన్ నౌకాశ్రయాలపై ఆంక్షలను కొనసాగిస్తోంది. యుద్ధ విరుద్ధం ఒప్పందాన్ని స్థిరపరచే చర్యలు కూడా ఫురోగ్ సాధించకపోవడంతో పరిస్థితి మరింత ఉద్రిక్తంగా మారింది. అమెరికా అధ్యక్షుడు డొనాల్డ్ ట్రంప్ తాజాగా యుద్ధం మళ్లీ ప్రారంభమయ్యే అవకాశం ఉందని వ్యాఖ్యానించారు. ఇక

ఇరాన్ ప్రభుత్వం టెలివిజన్లో కూడా యుద్ధ వాతావరణాన్ని సూచించే కార్యక్రమాలు ప్రసారం అవుతున్నాయి. వారూ వ్యాఖ్యానాలు కలాష్నికోవ్ తుపాకులతో కనిపిస్తూ ప్రజలను యుద్ధానికి మానసికంగా సిద్ధం చేసే ప్రయత్నాలు చేస్తున్నట్లు సమాచారం. మరోవైపు హెజ్బొల్లా, ఇజ్రాయెల్ మధ్య తిరువాన్ సరిహద్దుల్లో కూడా ఇటీవల కాల్పులు ఫలించినట్లు తెలుస్తుంది. అక్కడ అమెరికా ఉన్న యుద్ధ విమానాలు ఒప్పందం కూడా ప్రమాదంలో పడి పరిస్థితులు కనిపిస్తున్నాయి. మధ్యప్రాంత ప్రాంతంలో ఈ పరిణామాలు ప్రపంచ దేశాల్లో ఆందోళనకు దారితీస్తున్నాయి. యునైటెడ్ అరబ్ ఎమిరేట్స్లోని బరాకా అణు విద్యుత్ కేంద్రంపై జరిగిన డ్రోన్ దాడి ప్రపంచవ్యాప్తంగా ఆందోళన కలిగిస్తోంది. దేశ విద్యుత్ అవసరాలలో కీలక పాత్ర పోషిస్తున్న ఈ అణు కేంద్రం భద్రతపై ఇప్పుడు అంతర్జాతీయ స్థాయిలో చర్చ జరుగుతోంది. దాదాపు 20 బిలియన్ డాలర్ల వ్యయంతో నిర్మించిన బరాకా అణు విద్యుత్ కేంద్రాన్ని యూఏఈ, దక్షిణ కొరియా సహకారంతో నిర్మించింది. 2020లో కార్యకలాపాలు ప్రారంభించిన ఈ ప్లాంట్ ఆర్థిక బియో డ్వివల్యూమెంట్ తొలి, ఏకైక అణు విద్యుత్ కేంద్రంగా నిలిచింది. అలాగే అరబ్ ప్రపంచంలో తొలి వాణిజ్య అణు విద్యుత్ కేంద్రం కూడా ఇదే. నాలుగు రియాక్టర్లతో పనిచేస్తున్న ఈ ప్లాంట్ యూఏఈ మొత్తం విద్యుత్ అవసరాలలో దాదాపు నాలుగో వంతును సరఫరా చేసి సామాన్యంగా కలిగి ఉంది. డ్రోన్ దాడి కారణంగా ప్లాంట్ పరిధిలోని విద్యుత్ జనరేటర్లకు మంటలు అంటుకున్నప్పటికీ, అణు భద్రతకు ఎలాంటి ప్రమాదం లేదని యూఏఈ అణు నియంత్రణ సంస్థ స్పష్టం చేసింది.

# చర్యపల్లి- తిరుచానూరు మధ్య వీక్లీ ఎక్స్ ప్రెస్ రైలు ప్రారంభం

జెండా ఊపి ప్రారంభించిన కేంద్ర మంత్రి కిషన్ రెడ్డి



మన తెలంగాణ / హైదరాబాద్ : తెలుగు రాష్ట్రాల రైల్వే ప్రయాణీకులకు, ముఖ్యంగా కలియుగ దైవం తిరుమల శ్రీ వేంకటేశ్వర స్వామి దర్శనానికి భక్త భక్తులకు కేంద్ర ప్రభుత్వం మరో అద్భుతమైన తీపి కమరు అందించింది. కేంద్ర మంత్రి కిషన్ రెడ్డి, కౌన్సిలర్ చర్యపల్లి - తిరుచానూరు (తిరుపతి) మధ్య వీక్లీ ఎక్స్ ప్రెస్ రైలుకు రైల్వే మంత్రిత్వ శాఖ అధికారికంగా ఆమోదం తెలిపింది. ప్రయాణీకుల రద్దీ, డిమాండ్ను ధృష్టిలో ఉంచుకుని ఈ రైలును మంజూరు చేసినందుకు రైల్వే శాఖ మంత్రి, దక్షిణ మధ్య రైల్వే అధికారులకు కేంద్ర మంత్రి ప్రత్యేక కృతజ్ఞతలు తెలిపారు. ప్రస్తుతం కేంద్ర రైలుగా నడుస్తున్న ఈ వీక్లీ ఎక్స్ ప్రెస్ రైలులో నర్సీనోగూరు, చర్యపల్లి-తిరుచూర్ వీక్లీ ఎక్స్ ప్రెస్ (17089) ను కేంద్ర మంత్రి కిషన్ రెడ్డి ఆదివారం చర్యపల్లి స్టేషన్లో జెండా ఊపి ప్రారంభించారు. ఈ కార్యక్రమంలో ఎంపీ కేటల రాజేందర్, అధికారులు పాల్గొన్నారు. ఈ రైలు ప్రతి ఆదివారం చర్యపల్లి స్టేషన్ నుండి రాత్రి 9.30 గం.లకు బయలుదేరి ముదోలీ రోజు న్యాయస్థానం 12.30 గం.లకు తిరుచూర్ చేరుకుంటుంది. తిరుగు ప్రయాణంలో తిరుచూర్-చర్యపల్లి వీక్లీ ఎక్స్ ప్రెస్ ప్రతి సోమవారం సాయంత్రం 4 గం.లకు తిరుచూర్ నుండి బయలుదేరి మంగళవారం ఉదయం 8 గం.లకు చర్యపల్లి చేరుకుంటుంది.

# స్వీడన్లో మోడీకి ఘన స్వాగతం

స్వాగతం : ఐదు దేశాల పర్యటనలో భాగంగా భారత్ ప్రధాన మంత్రి నరేంద్ర మోడీ ఆదివారం స్వీడన్ చేరుకున్నారు. ఆయనకు స్వీడన్ ప్రధాన మంత్రి క్రిస్టినె రోస్టెన్ బెర్గ్ విమానాశ్రయంలో సాదర ఘన స్వాగతం పలికారు. భారత్ ప్రధానిని స్వాగతం పలుకుతూ స్వీడన్ నేత హింబిలో టీవీలు చేశారు. రెండు ప్రజాస్వామ్య దేశాలు, ఒకే పటిష్ట బంధం అని, స్నేహితుల స్వీడన్కు స్వాగతం అని పేర్కొన్నారు. మేరే మిట్.. స్నేహితుల స్వీడన్కు స్వాగతం అని స్పందించారు. మోడీకి గౌరవ సూచకంగా స్వీడన్ గగనతలంలో ఆయన ప్రత్యేక విమానానికి స్వీడన్కు చెందిన గ్రెబ్బెర్ యుద్ధ విమానాలు దండగా నక్షత్రాలు కదిలాయి. ఆదివారం ప్రధాని మోడీ నెదర్లాండ్స్ పర్యటన ముగించుకుని స్వీడన్కు వెళ్లారు. స్వీడన్లో రెండో అతి పెద్ద నగరం అయిన గోతెన్బెర్గ్లో ఇరువురూ ప్రధాన మంత్రుల మధ్య ఉన్నత స్థాయి సమావేశం జరిగింది. పలు కీలక విషయాలు ఇందులో ప్రస్తావనకు వచ్చాయి. ఈ సందర్భంలో ప్రధాని మోడీ కాన్సాను వెళ్లకున్న వీధులలో ప్రజలు ఆయనకు కేరీలతో జెండాలు అభివారం చేశారు. అక్కడ ముఖ్యమంత్రి చర్య ప్రధానిని స్వాగతం పలికారు. ప్రస్తుతం ప్రపంచవ్యాప్తంగా ప్రధాని మోడీకి హోరతులతో స్వాగతం పలికారు. బెంగాలి జానపద పాటలు పాడారు.

# విద్యాశాఖ మంత్రి రాజీనామా ఎందుకు చేయడంలేదు?

మోడీకి దేశం మిమ్మల్ని కొన్ని ప్రశ్నలు అడుగుతోంది ఎక్స్ ప్రెస్ నేత రాజుల్ పోస్ట్



నమోదు చేసి దర్యాప్తు ప్రారంభించింది. ఫలనంపై నిజానిజాలు తేల్చేందుకు కేంద్రం కమిటీని కూడా ఏర్పాటు చేశారు. సీట్ 2026లోనూ పేపర్ లీక్ అయింది. పరీక్ష రద్దు అయింది. అయినా సంబంధిత కేంద్ర మంత్రి రాజీనామా చేయలేదు.

# ఎఫ్ బిఐ డైరెక్టర్ కాన్ పటేల్ మరో దుమారం

వాషింగ్టన్ : అమెరికా ఫెడరల్ బ్యూరో ఆఫ్ ఇన్వెస్టిగేషన్ డైరెక్టర్ కాన్ పటేల్ మరో వివాదంలో చిక్కుకున్నారు. ప్రభుత్వ పనులను వ్యక్తిగత వివేచనానికీ ఉపయోగించుకుంటున్నారనే ఆరోపణలు ఆయనపై వెల్లువెత్తుతున్నాయి. తన ప్రయత్నం అత్యంత విల్ఫల్యంతో కలిసి లగ్జరీ ట్రైలులు, ఖరీదైన సంగీత కార్యక్రమాలుకు హాజరుకావడం మరోసారి చర్చనీయాంశాలయ్యాయి. ఎఫ్ బిఐకి చెందిన జెన్సె ఉపయోగించి గతంలో మే నెలలో ఆయన తన ప్రయత్నం అత్యంత విల్ఫల్యంతో కలిసి ఫిలడెల్ఫియాలో జరిగిన ఓ కాన్ఫరెన్స్ వెళ్లారు. అక్కడ 50 వేల డాలర్లు (దాదాపు రూ.47 లక్షలు) వెచ్చించి ఓ నూటల అద్దకు తీసుకుని అందులో నుంచి సంగీత కార్యక్రమాన్ని వీక్షించారని తెలిసింది. కాన్ పటేల్, విల్ఫల్యం ఆ కాన్ఫరెన్స్ నుంచి తిరిగి వెళ్లినప్పుడు విమానం, భద్రతా సిబ్బంది అదనపు గంటలు పని చేయాలి వచ్చింది. అందుకోసం వారికి అదనంగా జీతం కూడా చెల్లించాలి వెలుగుచూసింది. ఈ విషయం



యూఎ అమెరికా రాజకీయ వర్గాల్లో తీవ్ర చర్చకు దారితీశాయి. కాగా, కాన్ఫరెన్స్ వీక్షించడం కోసం బుక్ చేసుకున్న లగ్జరీ హాలీవుడ్ దర్శకులు మించుకున్నట్లు ప్రకృతి సమాచార సమీక్షానికీ కాన్ పటేల్ నిరాకరించడం అనుమానాలకు తావిస్తోంది.

# పాదుపు బాట పట్టిన హస్సిన

- ప్రైవేట్ సంస్థల ఉద్యోగులకు వారంలో 2 రోజులు
- వర్క ఫ్రం హోమ్ • ఉద్యోగులు కార్పొరేట్, ప్రజా రవాణాకు ప్రాధాన్యం ఇవ్వాలి • కార్యాలయాల పనివేళలను మార్చాలి • ఢిల్లీ కార్మికుల మంత్రిత్వ శాఖ మార్గదర్శకాలు
- ప్రభుత్వ ఉద్యోగులకు వర్క ఫ్రం హోమ్ ఇప్పటికే అమలులోకి

న్యూఢిల్లీ: ప్రపంచవ్యాప్తంగా నెలకొన్న అనిశ్చిత పరిస్థితుల నేపథ్యంలో ఇంధన వినియోగాన్ని తగ్గించేందుకు ఢిల్లీ ప్రభుత్వం కీలక చర్యలు చేపట్టింది. ప్రైవేట్ సంస్థల వారంలో రెండు రోజుల పాటు ఉద్యోగులకు వర్క ఫ్రం హోమ్ (ఇంటి నుంచే పని) అవకాశం కల్పించాలని సూచించింది. అలాగే కార్యాలయ సమయాల్లో మార్పులు చేయడం, ఉద్యోగులు కార్పొరేట్, ప్రజా రవాణా సౌకర్యాలను ఎక్కువగా వినియోగించేలా ప్రోత్సహించాలని ఢిల్లీ కార్మికుల శాఖ ఆదివారం విడుదల చేసిన మార్గదర్శకాల్లో పేర్కొంది. అయితే అనుపత్రాలు, ఆరోగ్య సేవలు, విద్యుత్, నీటి సరఫరా, పారిశుధ్యం, మునిసిపల్ సేవలు వంటి అత్యవసర రంగాలకు ఈ సూచనలు పరిపవని ప్రభుత్వం స్పష్టం చేసింది. ఇటీవల ఢిల్లీ ముఖ్యమంత్రి రోహా గుప్తా 90 రోజుల

కూడా తోడ్పాటు అందించడం అధికారులు తెలిపారు. ఢిల్లీలో ప్రతిరోజూ కార్యాలయాలకు వెళ్లి రావడానికి ఉపయోగించే వాహనాల వల్ల భారీగా ఇంధనం వినియోగమవుతోందని ఢిల్లీ ప్రభుత్వం పేర్కొంది. ఈ నేపథ్యంలో వర్క ఫ్రం హోమ్ విధానాన్ని అమలు చేయడం ద్వారా ఇంధన వినియోగాన్ని గణనీయంగా తగ్గించవచ్చని తెలిసింది. కోవిడ్ సమయంలో, అలాగే గ్రామీణ రెస్టోరేషన్ యాక్ట్ ఫ్యాన్ ఆంక్షల సమయంలో వర్క ఫ్రం హోమ్ విధానం విజయవంతంగా అమలైంది. ప్రభుత్వం గుర్తించేసింది. దీనితో ఇంటి నుంచే పని చేసే విధానం కార్యాలయ పరంగా సాధ్యమైనదిగా నిరూపితమయ్యాయి కార్మికుల శాఖ వెల్లడించింది. ఢిల్లీ కార్మికుల శాఖ జారీ చేసిన సూచనల ప్రకారం, ఢిల్లీలోని పరిశ్రమలు, ప్యాక్టరీలు, దుకాణాలు, వాణిజ్య సంస్థలు, బజీ, బజీకాఫెస్ సంస్థలు సహా అన్ని ప్రైవేట్ సంస్థలు వారానికి కనీసం రెండు రోజుల పాటు వర్క ఫ్రం హోమ్ అమలు చేయాలని బలంగా సూచించారు. రోడ్డుపై ట్రాఫిక్ అవరే లూపిక్ను తగ్గించేందుకు కార్యాలయ సమయాలు విడతల వారీగా మార్చాలని కూడా ప్రభుత్వం సూచించింది.

క్ర.సం.	వివరాలు	సంఖ్య	తేదీ
1	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	1027/1919	02.07.1919
2	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	1028/1919	02.07.1919
3	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	1029/1919	02.07.1919
4	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	L40105WB1919PLC003263	15.05.2026
5	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	14.11.2026	14.11.2026
6	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	14.11.2026	14.11.2026
7	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	14.11.2026	14.11.2026
8	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	14.11.2026	14.11.2026
9	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	14.11.2026	14.11.2026
10	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	14.11.2026	14.11.2026
11	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	14.11.2026	14.11.2026
12	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	14.11.2026	14.11.2026
13	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	14.11.2026	14.11.2026
14	బెంగాలీ భాషలోని 'బెంగాలీ' అనే పదాన్ని 'బెంగాలీ'గా మార్చడం	14.11.2026	14.11.2026